

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. No.
~~XXXXXX~~ 230 OF 1993.

DATE OF DECISION 10/06/1993.

Shri Pirumiya Akb lakh Hussain Petitioner

Shri V.H.Vasawada Advocate for the Petitioner(s)

Versus

Union of India and others Respondent

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.B.Patel : Vice Chairman

The Hon'ble Mr. V.Radhakrishnan : Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

NO.

Shri Pirumiya Akb lakh Hussain,
Lamanpara Sheri No.3,
Dudhrej Road,
Surendranagar.

...Applicant.

(Advocate : Mr.V.H.Vasawada)

Versus

1. Union of India
through
General Manager,
Western Railway,
Churchgate,
Bombay.
2. The Divisional Railway Manager,
D.R.M.Office,
Kothi Compound,
Rajkot.
3. Fatesingh B. (Shunter)
Locostaff, Loco shed,
(W.R.) Mehsana.

...Respondents.

ORAL JUDGMENT

O.A.NO. 230 OF 1993.

Dated : 10th June, 1993.

Per : Hon'ble Mr.N.B.Patel

: Vice Chairman

The applicant and his advocate are not present
though called out. Dismissed for default. No order as to
costs.


(V.Radhakrishnan)
Member (A)


(N.B.Patel)
Vice Chairman

AIT

AHMEDABAD BENCH

Application No. OA/230/93 of 19

Transfer Application No. _____ Old w.Pett.No

CERTIFICATE

Certified that no further action is required to be taken and the case is fit for consignment to the Record Room (Decided).

Dated: 17/06/93.

Countersigned : R-Schristian.



Signature of the
Dealing Assistant.

Section officer/Court officer.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AT AHMEDABAD BENCH

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CAUSE TITLE 09/230/93 OF 19

NAMES OF THE PARTIES Piavniyca A.

VERSUS

U of T 808.

PART A B & C

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1.	Application.	1 to 50
2.	Court Order dtd: 10/06/93.	